## HIGH COURT OF SIKKIM Record of Proceedings

## I.A. No.01 of 2024 in MAC App./134/2024 (Filing No.)

THE BRANCH MANAGER, CHOLAMANDALAM MS GENERAL INSURANCE COMPANY AND ANOTHER

**APPLICANTS** 

**VERSUS** 

SELINA BIBI AND OTHERS

RESPONDENTS

Date: 22.04.2025

CORAM:

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

For Applicants Mr. Nirankush Dahal, Advocate.

For Respondents

R-1 to R-6 Ms. Lidya Pradhan, Advocate.

R-7 & R-8 None present.

## **ORDER**

It is submitted by Learned Counsel for the Respondents No.1 to 6 that MACT (Execution) Case No.09 of 2024 has already been disposed of by the Learned Motor Accidents Claims Tribunal, Gangtok, Sikkim (hereinafter, the "MACT"). That, Order dated 21-11-2024 of the Learned MACT in the Execution Case reflects that the compensation amounts have been received by the Respondents No.1 to 6/Claimants and the Execution Case disposed of.

Learned Counsel for the Applicants submits that he is unaware of this development and in the said circumstance, he seeks adjournment to obtain instructions.

Considered, in the circumstances list tomorrow, i.e., 23-04-2025.

Judge 22.04.2025

ds/sdl